

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14512/2005

(From the judgment and order dated 04/02/2005 in OMP No. 193/1999
of The HIGH COURT OF DELHI AT N. DELHI)

M.M.T.C. OF INDIA

Petitioner(s)

VERSUS

OCEAN KNIGH MARITIME CO LTD. AND ORS.

Respondent(s)

(Office Report on default)

Date: 09/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s) Ms. Reena Bagga, Adv.

Mr. Jay Savla, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Let fresh notice be issued to Respondent No.1. Service through courier is permitted.

Counsel seeks liberty to serve to Solicitors appearing for respondent No.1 before the Arbitrator.

Liberty granted.

(S. Thapar)

(Phoolan Wati Arora)

PS to Registrar

Court Master